

Agra Jn. Now its route has been diverted via Ratlam to Gorakhpur. Qutab Express has been extended upto Jabalpur. Due to the cancellation of Upper India Express, Delhi-Howrah Toofan Express is the only available train for Allahbad, the seat of the High Court for U.P. Its timing at Agra Jn. is very inconvenient for the people who are facing a lot of difficulties in attending to the High Court at Allahabad and travelling to capital cities of different state and the country.

No A.C. sleeper coach is attached to Avadh Express at night between Agra and Lucknow. Instead, an A.C. coach is attached during day time between Lucknow and Gorakhpur Delhi-Kanpur Shatabadi Express and Prayagraj Express should be provided a stoppage at Tundla Jn. for the benefit of passengers of Agra. This demand is being overlooked by the Railways. As a matter of fact, no additional facility has been provided during the last five years for this city. Delhi-Bhopal Shatabadi Express is also meant for providing facilities to the passengers of Delhi only. Quota of sleeper berths for Agra Jn. in Calcutta and South bound trains is very small and there has been no increase in it for the last one decade.

I would like to request the hon. Minister of Railways to get a high level survey done to assess the local and tourism needs of Agra so that railway facilities could be provided accordingly.

[English]

(ii) **Need to give clearance to the Haldia Petrochemical Project, West Bengal**

KUMARI MAMATA BANERJEE (Jadavpur): Sir, I would like to draw the kind attention of the Government regarding Haldia petrochemical Project in West Bengal which is pending with the Ministry of Finance for clearance. The Industry Ministry cleared the said project twice. The unemployment problem in the state is increasing day by day. It is necessary to clear the project immediately so that the economy of the State could be stabilised.

Considering the urgency and keeping in view the interest of the people of the State of West Bengal, I request the Government to clear the project immediately.

[Translation]

(iii) **Need to create more job opportunities for the unemployed youth in Madhya Pradesh**

SHRI KAMMODILAL JATAV (Morena): Mr Speaker, Sir, at present Madhya Pradesh is suffering from acute unemployment problem. A large number of unemployed educated youth are in search of jobs. Thousands of candidates apply against an advertisement for one hundred posts. As most of the people of the State are dependant on agriculture, the scope of employment in other fields is very negligible. In such circumstances, resentment is growing among the unemployed youth.

So, I would like to request the Central Government to create job opportunities for the unemployed youth in Railways, Police or other Central Departments. The Centre should also set up some industries in Madhya Pradesh, so that employment can be provided to the youth.

(iv) **Need to provide necessary assistance to the Government of Rajasthan to meet the drought situation in the State**

SHRI SHANKAR LAL (Pali): Mr. Speaker, Sir, I would like to make following submission under Rule 377.-

The drought situation in Rajasthan is assuming serious proportion due to failure of rains this year also. On the one hand, the Kharif crop in Rajasthan was negligible while on the other, the problem of drinking water is now serious in western Rajasthan. The situation may assume serious proportion if water, fodder and drought relief are not provided by the Central Government to meet the present drought situation, as has been done in the past four years.

[Sh. Shankar Lal]

So, I would urge upon the Central Government to pay immediate attention to this problem and provide necessary assistance to the Government of Rajasthan in a planned manner so that the rural people of Rajasthan could overcome this natural calamity.

[English]

- (v) **Need to allow the employees of General Insurance Corporation at Bombay to retain the flats owned by GIC on rent or ownership basis**

SHRI ANNOPCHAND SHAH (Bombay North): Sir, before nationalization of Life Insurance and General Insurance, staff working in the Life Insurance Corporation and General Insurance Corporation was allotted quarters. With the nationalization of Life Insurance and General Insurance, this facility has been withdrawn. Since getting accommodation on rent or on ownership basis is a difficult task especially in the metropolitan cities like Bombay, staff employees of Life Insurance Corporation pleaded with the Government that the staff quarters in their possession might be given to them on rent or sold to them. Government took a sympathetic view and gave the quarters to them on rent ownership basis.

Now after nationalization of General Insurance, employees of General Insurance Corporation are facing the same problem particularly employees of New India Insurance Company. They have requested that quarters in possession of employees before 1969 may be given to them on rent or on ownership basis.

I urge upon the Government to consider the request sympathetically.

[Translation]

- (vi) **Need for early construction of roads in Pah Tehsil of Agra under Dacoit Infested Areas Development Scheme**

SHRI GANGA RAM (Firozabad): Mr. Speaker, Sir, I would like to make the following submission under Rule 377:-

The Dacoit Infested Areas Development Scheme is under operation in 12 districts of Uttar Pradesh. Ravines of Chambal Valley Improvement Scheme is under implementation in Pah Tehsil in Agra district. Under the scheme, a certain kilometre long road is proposed to be constructed but the implementation of this scheme at the cost of crores of rupees is totally unsatisfactory. The fund for it has been made available by the Government of India with the cooperation of E.E.C.

So, the Government of Uttar Pradesh should be instructed to carry out the scheme speedily."

[English]

- (vii) **Need to introduce the proposed Wakf (Amendment) Bill, discussed with representatives of Muslim Organisations and to give effect to the non-controversial provisions of the Wakf (Amendment) Act, 1984 immediately**

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, Wakf properties continue to be mismanaged, encroached upon and illegally occupied, thus limiting their income and intended benefit to the Muslim community. In view of the demand of the Muslim community for their more effective protection and more beneficial utilization, the Wakf Act, 1954 was amended in 1984. But the amendments failed to satisfy the aspirations of the Muslim community. It was felt that the Amended Act, 1984, had created more legal hurdles and difficulties. The Government